

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building ,36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Petition No. 222/TT/2014

Date: 9.10.2015

To
The Deputy General Manager,
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:-Truing up transmission tariff for 2009-14 tariff block and dtermination of transmission tariff for 2014-19 tariff for 2014-19 tariff block for 63 MVAR Line Reactor on 400 kV Kolaghat-Rengali Line at Rengali Sub-station in Eastern Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 22.10.2015:-

- i) Whether any of the assets covered in the instant petition has been de-capitalised / asset has been kept not in use during 2009-14 and 2014-19 period? If yes, provide the details like date of decap/asset not to put to use, Gross block, Cumulative depreciation till the date of De-cap.
- ii) Details regarding other assets covered under the current project scope (if any)

Yours faithfully,

Sd/-
V. Sreenivas
Deputy Chief (Legal)